

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 116 OF 2000.

Friday this the 4th day of February 2000.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

George M.X., residing at:  
Garden House, Kadakkarappally P.O.,  
Cherthala, Alappuzha District,  
Kerala State.

..Applicant

(By Advocate Shri P.K. Madhusoodhanan)

Vs.

1. Union of India represented by its Secretary, Ministry of Home Affairs, Government of National Capital Territory, Delhi.
2. The Secretary (Personnel) Government of India, New Delhi.
3. The Chief Secretary, Government of National Capital Territory, Delhi.
4. The Director, Directorate of Prosecution, Government of National Capital Territory Delhi.
5. Union Public Service Commission represented by its Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi-11.

..Respondents

(By Advocate Shri R. Madanan Pillai, ACGSC)

The application having been heard on 4th February, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks to declare that he is eligible to be offered appointment to the post of Assistant Public Prosecutor in the Directorate of Prosecution, Government of National Capital Territory, Delhi/Central Bureau of Investigation and to direct respondents 2 & 3 to grant him the offer of

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appointment and also to appoint him as Assistant Public Prosecutor as recommended in A-2 and A-3 as per his ranking.

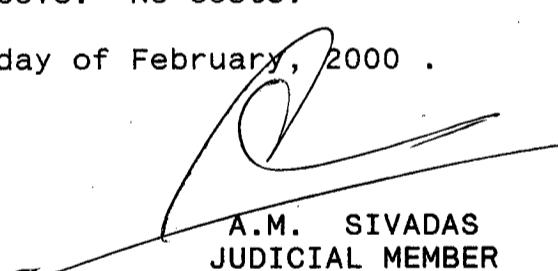
2. When the O.A. was taken up, the learned counsel appearing for the applicant submitted that it is suffice to direct the 2nd respondent to consider and dispose of A-4 representation within a time frame.

3. From the facts and circumstances of the case, it appears that this matter, in the first instance, should be dealt by the administration.

4. Accordingly, the 2nd respondent is directed to consider and pass a speaking order on A-4 representation dated 21.12.99 within six weeks from the date of receipt of a copy of this order.

5. O.A. is disposed of as above. No costs.

Dated this the 4th day of February, 2000.

  
A.M. SIVADAS  
JUDICIAL MEMBER

nv/4/2/2000

LIST OF ANNEXURES REFERRED TO IN THIS ORDER

1. Annexure A-2: True copy of relevant extract of finalised and recommended list published in the Employment News of 9.10.1999 - 15.10.1999.
2. Annexure A-3: True copy of letter No. F.1/43/98 - SPC/R.No.163 dated 9th August, 1999 issued by the Under Secretary on behalf of 5th respondent.
3. Annexure A-4: True copy of representation dated 21.12.99 submitted by the applicant before the 2nd respondent.